

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 625
(To be answered on the 22nd July 2021)**

REGULATION FOR DRONE

625. SHRIMATI MALA ROY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has framed rules for regulation and monitoring of drone in India and if so, the details thereof;**
- (b) whether a number of instances of unauthorised drone flying have been detected and if so, the details thereof; and**
- (c) the steps taken to counter unauthorised drone flying from across the border?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) Yes, Sir. On 12 March 2021, Unmanned Aircraft System (UAS) Rules, 2021 have been notified, which covers various aspects of drone usage viz, registration, ownership, transfer, import, operation of drone traffic management, payment of fees and penalties etc. All civilian drone activities are regulated by the UAS Rules, 2021. The Government, with a view to provide impetus to the drone industry, has published draft Drone Rules on 15 July 2021.

(b) Drones operated in India by civilians are at present regulated as per UAS Rules, 2021 and Standard Operating Procedure (SOP) approved by Directorate General of Civil Aviation (DGCA). Some instances of unauthorised drone flying have been reported in the media.

(c) In order to counter the threat of drones in the country necessary Standard Operating Procedure (SOP) has been issued, which includes measures to be taken by the Central and the State Governments in consultation with the security agencies.